

**GOVERNMENT OF INDIA  
CHEMICALS AND FERTILIZERS  
LOK SABHA**

UNSTARRED QUESTION NO:2415

ANSWERED ON:04.08.2015

Review of Drug Pricing Policy

Adsul Shri Anandrao ;Patil Shri Shivaji Adhalrao;Rajoria Dr. Manoj;Shrirang Shri Chandu Barne;Tadas Shri Ramdas  
Chandrabhanji;Yadav Shri Dharmendra

**Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:**

- (a) whether the existing Drug Pricing Policy for essential and other medicines are unreasonable and irrational as the prices of some medicines are higher than the prices fixed by some States;
- (b) if so, the details thereof and the reaction of the Government thereto;
- (c) the names of States where the prices of essential medicines are reasonable and rational;
- (d) whether the Supreme Court of India has asked the Government to re-examine the present drug pricing policy; and
- (e) if so, the details thereof and the time by which the final decision is likely to be taken in this regard?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI HANSRAJ GANGARAM AHIR)

(a): The ceiling price fixed in accordance with the provisions of Drugs (Prices Control) Order (DPCO), 2013 are uniformly applied in retail marketing across the country for all medicines sold in brand name or generic name.

(b) and (c): In view of reply to (a) above, does not arise.

(d) and (e): The Hon'ble Supreme Court has not given any such direction. The Court in its order dated 15.07.2015, has asked the petitioner to file their representations within six weeks and has ordered that the competent authority shall examine the same and communicate its order as early as possible but not later than six months from the date the representation is received. Till date this Department has not received any representation from the petitioner in this regard.

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